

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD

Original Application 997 of 2003

Allahabad, this the 28th day of August, 2003

Hon'ble Mr. Justice R.R.K. Trivedi, V.C.  
Hon'ble Mr. D. R. Tiwari, Member (A)

1. Amar Singh son of Padam Singh, resident of Doordarshan Kendra Devence Enclave, Post Umar-Siya, District - Bareilly.
2. Naresh Kumar son of Chatra Pal resident of Village Bukhara Post Chaubari District - Bareilly.
3. Vikas Giri son of Ramesh Giri, Resident of Village Dungarpur, Post Niranjanpur, District - Haridwar.
4. Mukesh Yadav son of Ram Laxman Yadav, House No. 509, Ahir Mohalla Sadar Bazar, Bareilly Cantt., Bareilly.
5. Rafil Mohammed son of Sri Abdul Mazid resident of House No. 14 Near Police Station Sadar Bazar, Bareilly Cantt., Bareilly.
6. Shiv Kumar Mishra son of Onkar Mishra, resident of 48-C Hill Track Road, Bareilly Cantt.

..Applicants.

By Advocate Shri R.C.Pathak

Versus

1. Union of India through Secretary Minister of Defence, New Delhi.
2. Engineer-in-Chief, Engineer-in Chief Branch, Kashmir House, A.H.Q., D.H.Q. P.O., New Delhi 110 001.
3. Chief Engineer, Central Command, Lucknow.
4. Chief Engineer, Bareilly, Zone Bareilly.
5. Commandar Works Engineer No.1, Dehradun Cantt.,
6. Commandar Works Engineer ( Hills ), Dehradun Cantt.

..Respondents.

By Advocate Shri R.C.Joshi.



O R D E R ( Oral )

By Hon'ble Mr. Justice R.R.K. Trivedi, Vice-Chairman

By this O.A., filed under section 19 of Administrative Tribunal Act, 1985, applicants have prayed for direction to respondents to declare the result of the test/interview held on 4/5.12.2000 for the post of Chowkidar, G.I.Mazdoor, Safaiwala. Before coming to this Tribunal applicants filed a detailed representation for aforesaid relief before Engineer-in-Chief Branch, Army Headquarters, D.H.Q. P.O., New Delhi, The copy of which has been filed as Annexure-iA. In our opinion, ends of justice <sup>~ be u ~</sup> shall better be served, if the respondent no.2 is directed to consider and decide the representation of the applicants by a reasoned order within a specified time.

2. The O.A. is accordingly disposed of finally with a direction to Engineer-in-Chief <sup>Branch</sup>, Army Headquarters, D.H.Q. P.O., New Delhi, to consider and decide the representation of the applicants by a reasoned order within a period of 2 months from the date of a copy of this order is filed. To avoid delay applicant may file fresh copy of representation alongwith copy of this order.

*Dhava*  
Member - A

*R*  
Vice - Chairman

Brijesh/-